IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.1041 of 2019

Deepak Rana ..... … Appellant
Versus
The State of Jharkhand …. … Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Lalan Kumar Singh, Advocate
For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 3449 of 2020

07/ 25.03.2021 This interlocutory application has been filed for condonation of delay of 4 days in filing the present criminal appeal.

In view of the statements made in the interlocutory application, the delay in filing the appeal, is hereby, condoned.

The aforesaid interlocutory application stands allowed.

Cr. Appeal (DB) No. 1041 of 2019

The defect pointed out by the office has been removed and receipt has been sent through e-mail.

This appeal will be heard. Admit.

Issue notice.

Call for the scanned copy of the Lower Court Records.

Prayer for bail of the appellant shall be considered after receipt of the Lower Court Records.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.